

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-202**

Appeal No. - 188/252/ND/2020

**IN THE MATTER OF:**

Naveen Gupta

....Applicant

Vs.

RoC

.....Respondent

**SECTION**

U/s – 252

Order delivered on 18.12.2020

**CORAM:**

**SHRI PATIBANDLA SATYANARAYANA PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Dilip kumar rana proxy counsel for appellant

For the Respondent

:

**ORDER**

Heard the submissions made on behalf of the appellant as well as ARoC. ARoC is directed to file the Copy of the reply by 22<sup>nd</sup> Dec, 2020 and Court officer is directed to ensure that the same is uploaded in the system by 22.12.20. No one has appeared on behalf of Income Tax at the time of virtual hearing. Income Tax Dept is also directed to file its reply on or before 22.12.2020. Let this matter be posted on 24.12.2020.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(PATIBANDLA SATYANARAYANA PRASAD)**  
**MEMBER (J)**